



2026:AHC:8755

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5345 of 2025

Harkesh Saini

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Satyendra Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"I. issue writ, order or direction in the nature of Mandamus directing to the consolidation authorities to deliver possession on spot to the petitioner's chak no. 980 according to settlement area on New Gata no. 30 area 0.089 H. found short as referred in the order dated 07.10.2009 passed by respondent no. 3 situated at Vill. -wairbadshahpur, Pargana & Tehsil- Sikandrabad, District-Bulandshahr in case no. 4 of 09-10 (Harkesh vs State) under rule 109 A (1) of U.P. C.H. Rules1954."

3. Petitioner was given possession of Plot no. 132 M, area measuring 0.089 hectare, in pursuance of the order dated 01.08.2008, passed by the Hon'ble Division Bench in Public Interest Litigation No. 43603 of 2007, subject to outcome of Writ Petition No. 20886 of 2000. Subsequently, Writ B No. 20886 of 2000 was dismissed as withdrawn by order dated 25.03.2022. Since then, the petitioner has made several representations to the authorities concerned seeking delivery of possession of the Plot No. 30 in pursuance of the order dated 07.10.2009 passed by the Consolidation Officer. It is further submitted that the representation moved by the petitioner is still pending consideration before the District Deputy Director of Consolidation/Collector Bulandshar.

4. Learned Standing Counsel submits that he has no objection in case a direction is issued for expeditious disposal of a fresh representation to be

moved by the petitioner for implementation of the order dated 07.10.2009, passed by the Consolidation Officer, in pursuance of the order dated 01.08.2008, passed by the Hon'ble Division Bench in Public Interest Litigation No. 43603 of 2007.

5. In this conspectus, as above, no useful purpose would be served by keep this matter pending; therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition with a direction that the petitioner is at liberty to move a fresh representation before the District Deputy Director of Consolidation/Collector (respondent no.2) with respect to his grievance as mentioned in the presented petition along with a certified copy of order of the date as well as a self-attested copy of the instant writ petition, within a period of three weeks' from today, which shall be considered and decided by the respondent no. 2, either himself or through a authority competent, as permissible under the law, strictly in accordance with law, expeditiously preferably within a period of six months from the date of production of the certified copy of this order.

6. With the aforesaid direction, present writ petition is **disposed of**.

January 13, 2026

vkg

(Dinesh Pathak,J.)